

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/08/2019

O.A./260/473/2019

R SUTAR
-V/S-
D/O POST

ITEM NO:11

FOR APPLICANTS(S) Adv. : Mr. B.B. Patnaik

FOR RESPONDENTS(S) Adv.: Mr. A.C. Deo

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Registry to reflect the name of Mr. A.C. Deo, Ld. Counsel for the respondents in the cause list in future. Respondents' counsel has filed short reply with written note of instruction and submitting that the applicant in his present post is getting the TRCA as admissible for the said post and claim for higher TRCA is misplaced.</p>
	<p>Ld. Counsel for the applicant has submitted that the applicant has submitted representations at Annexures-A/4, A/5 and A/6 of the O.A stating that the applicant had received less TRCA when he was working at previous Post of GDSMC for the period November, December, 2017 and January, 2018. The applicant's counsel submitted that the grievance of the applicant would be addressed if a direction is given to the respondents to dispose of the representations at Annexures-A/4, A/5 and A/6.</p>
	<p>After hearing Ld. Counsels for both the sides and on perusal of the record, I am of the view that no purpose would be served by keeping the O.A. pending. Taking note of the fact that the applicant</p>

has filed the representations at Annexures-A/4, A/5 and A/6 which are stated to be pending, the O.A. is disposed of at this stage without expressing any opinion on merit, with a direction to Respondent No.2/competent authority to consider the representations at Annexures-A/4, A/5 and A/6 of the applicant for release of his arrear dues of TRCA for three months period of November, December, 2017 and January, 2018 and other dues and dispose of the said representations, if pending as on today, as per law by a speaking and reasoned order, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order.

The O.A. stands disposed of accordingly. No costs.

Copy of this order be given to Ld. Counsel for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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